

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MRS. RACHNA GUPTA

Petition(s) for Special Leave to Appeal (C) No(s).
17306-17308/2015

BROWN & SHARPE INC.

(PRESENTLY KNOWN AS HEXAGON METROLOGY INC.)

Petitioner(s)

VERSUS

COMMISSIONER OF INCOME TAX & ANR.

(with interim relief and office report)

Respondent(s)

Date : 07/12/2015 These petitions were called on for hearing today.

For Petitioner(s)

Mr Udit Naresh, Adv.

Ms. Kavita Jha, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Both respondents are not served. However, the ld. Counsel, Mr A.K.Kaul appearing on behalf of Mrs Anil Katiyar, Advocate-on-record has appeared for respondent no.1. Ld. Counsel for the petitioner to provide the complete set of pleadings within two weeks time. Vakalatnama be filed during the said time period. Counter affidavit be filed within four weeks thereafter.

Ld. Counsel for the petitioner to take fresh steps in respect of respondent No.2 within four weeks time. Notice thereafter be issued.

List again on 23.2.2016.

(RACHNA GUPTA)
Registrar